



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 22nd of July, 2016.

SRO 241 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, notification SRO 226 dated 04-07-2016 relating to appointment of Shri Aftab Ahmad Ganaie as Public Prosecutor, Poonch is hereby rescinded ab-initio.

By order of the Government of Jammu and Kashmir.

Sd/-
(Mohammad Ashraf Mir)
Commissioner/Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: - LD (A) 2009/52-II.

Dated: 22 - 07 - 2015.

Copy to the:-

1. Learned Advocate General, J&K High Court, Srinagar.
2. Financial Commissioner (Revenue), J&K Srinagar.
3. Financial Commissioner, Planning and Development Department.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
6. Principal Secretary to Hon'ble Governor, J&K, Srinagar.
7. All Commissioners/Secretaries to Government.
8. Registrar General, J&K High Court, Srinagar.
9. Principal Secretary to Hon'ble the Chief Justice, J&K High Court, Srinagar.
10. Principal District and Sessions Judge, Poonch.
11. Deputy Commissioner, Poonch.
12. Senior Superintendent of Police, Poonch.
13. Director Information, J&K, Srinagar.
14. Director Litigation, Jammu/Kashmir.
15. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
16. All officers of the Department of Department of Law, Justice and Parliamentary Affairs.
17. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
18. Private Secretary to Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Commr/Secretary.
19. Government Order file.
20. Concerned file.

(Achal Sethi)

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.